

ITEM NO.14

COURT NO.7

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 47902/2024
[Arising out of impugned final judgment and order dated 08-08-2022
in WP(C) No. 6276/2014 passed by the High Court of Orissa at
Cuttack]

**PRINCIPAL SECRETARY TO GOVERNMENT OF ORISSA IN
MINISTRY OF WATER RESOURCES DEPARTMENT & ORS.**

Petitioner(s)

VERSUS

MAKA BEHERA

Respondent(s)

(IA No.265339/2024-CONDONATION OF DELAY IN FILING)

Date : 29-11-2024 This petition was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL**

**For Petitioner(s) Mr. Shubhranshu Padhi, AOR
Mr. Jay Nirupam, Adv.
Mr. D.girish Kumar, Adv.
Mr. Pranav Giri, Adv.
Mr. Ekansh Sisodia, Adv.**

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

1. Learned counsel for the petitioner fairly stated that inadvertently the name of the deceased respondent has been mentioned in the cause title though on his death during the pendency of the proceedings before the High Court, his legal representatives were

already brought on record. He wish to make appropriate application in this regard.

2. Let the needful be done within two weeks.
3. List after two weeks.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(VIDYA NEGI)
ASSISTANT REGISTRAR